

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 2

**Excise Appeal No. 53209 / 2018**

[Arising out of Order-in-Appeal No. 488-489(CRM)/CE/JDR/2018 Dated  
24.05.2018 passed by the Commissioner (Appeals), CGST, Jodhpur]

**Bikaner Cera Pvt Ltd.**

Industrial Area Road No.4,  
Rani Bazar, Bikaner-334001  
(Rajasthan)

**Appellant**

VERSUS

**The Commissioner of Central Goods and  
Service Tax,**

Jodhpur, G 105, New Industrial Area,  
Opp. Diesel Shed, Basni,  
Jodhpur 342011 (Rajasthan)

**Respondent**

**APPEARANCE:**

Present for the Appellant : Ms Sukriti Das, Advocate

Present for the Respondent: Shri Ravi Kapoor, AR

**CORAM: Hon'ble Mr. Anil Choudhary, Member (Judicial)  
Hon'ble Mr. C L Mahar, Member (Technical)**

FINAL ORDER NO. 50651 /2020

Date of Hearing/ Decision: 28/02/2020

**Per Anil Choudhary:**

The appellant has placed on record the Discharge Certificate in prescribed form SVLDRS-4 for full and final settlement of dues.

2. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in the open Court)

**(C L Mahar)  
Member(Technical)**

**(Anil Choudhary)  
Member(Judicial)**